



2026:DHC:8437



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010473802019**

+ OMP (ENF.) (COMM.) 209/2019, EX.APPL.(OS) 941/2019, EX.APPL.(OS) 3096/2022, EX.APPL.(OS) 3825/2022 & O.A. 77/2022

NCC LTD (FORMERLY KNOWN AS NAGARJUNA CONSTRUCTION COMPANY LIMITED)Decree Holder

Through: Ms. Renu Gupta, Ms. Pratiksha
Jalan, Mr. Abhishek Mehrotra,
Advs.

versus

UNION OF INDIA

.....Judgement Debtor

Through: Mr. Rakesh Kumar, SPC along
with Mr. Sunil, Adv.**CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**% **28.09.2026**

1. At the outset, learned Counsel appearing for the Petitioner seeks leave to withdraw the present petition with liberty to file it again as and when situation arise after depositing adequate stamp duty as per Indian Stamp Act, 1899, applicable in the NCT of Delhi and in line with the judgement passed by this Court in ***M/s URC Construction (P) Ltd. v. Airports Authority of India¹***.

2. Leave and liberty is granted as aforesaid.

3. The present petition is dismissed as withdrawn. Pending applications, if any, stands disposed of.

¹ OMP (ENF.)(COMM) 155/2026



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4. At this stage, Mr. Rakesh Kumar, learned SPC appearing for the Respondent submits that an OA No. 77/2022 has been filed by the Respondent. He is at liberty to revive the said OA as and when the Petitioner files the enforcement petition.

OM PRAKASH SHUKLA, J

SEPTEMBER 28, 2026/at

Signature Not Verified

Signed By: ANUBHAVOMP (ENF.) (COMM.) 209/2019
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Signing Date: 28.09.2026
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